

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.59921 of 2022 in
Petition(s) for Special Leave to Appeal (C) No(s). 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018
in MB No. 27962/2016 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT,1956 & ANR.

Respondent(s)

Date : 25-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Ravindra Kumar Raizada, AAG
Mr. Anuvrat Sharma, AOR (Mentioned by)

For Respondent(s) Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 29th April, 2022.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(RENU KAPOOR)
BRANCH OFFICER